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RESERVE BANK OF INDIA
www.rbi.org.in

Redressal of complaints against entities regulated by RBI

Reserve Bank – Integrated Ombudsman Scheme (RB-IOS)

The Reserve Bank has mandated all its regulated entities to have a mechanism at their end to resolve the complaints received by them from their customers, which is considered as the Internal Grievance Redress Mechanism of regulated entities.

- The Reserve Bank has also put in place an expeditious and cost-free Alternate Grievance Redress Mechanism for resolution of customer complaints relating to deficiencies in services rendered by its regulated entities through the Reserve Bank – Integrated Ombudsman Scheme, 2021 (RB-IOS).
- Banks, Non-Banking Financial Companies (NBFC), Payment System Participants (PSP) and Credit Information Companies (CIC) are considered as regulated entities under the Grievance Redress Mechanism.
- The RB-IOS adopts a "One Nation One Ombudsman" approach for all complaints against any regulated entities. It is therefore no longer necessary for a complainant to identify under which Ombudsman scheme/office, he/she should file a complaint with the Ombudsman.
- The complaints against regulated entities not covered under the RB-IOS are handled at Consumer Education and Protection Cells (CEPCs) for resolution.
- The list of regulated entities covered under the ambit of RB-IOS and CEPC can be accessed by visiting <https://cms.rbi.org.in>

What to do if you have a complaint?

You can lodge complaint against the regulated entity at its branch or through online in the grievance redressal portal or any other mode as mentioned in its website. Get acknowledgement or save the reference number of the complaint.

When to approach the RBI Ombudsman?

You can approach the RBI Ombudsman, in case:

- No reply is received from the regulated entity within 30 days** - Anytime within one year and 30 days from the date of your complaint to regulated entity.
- Reply received from the regulated entity is unsatisfactory** - Anytime within one year of receipt of reply from the concerned regulated entity.

Note:

- The complaint should contain all requisite details / information as per the complaint form prescribed in the RB-IOS.
- The complaint should not have been dealt with / pending with any other forum (like Courts) or dealt earlier by the RBI Ombudsman.
- Filing complaint directly with RBI Ombudsman, without approaching the regulated entity, may lead to its rejection.**

How to lodge a complaint with RBI?

Complaint against the regulated entity can be filed through any of the following modes:

- Online through the Complaint Management System (CMS) portal of RBI at <https://cms.rbi.org.in>
- Physical complaint (letter / post) in the form as specified in Annexure in the RB-IOS to "Centralized Receipt and Processing Centre, 4th floor, Reserve Bank of India Sector-17, Central Vista, Chandigarh – 160017"

How to know more about lodging a complaint with RBI?

For more information, you can approach RBI Contact Centre facility with Toll-free Number: 14448. The contact center with Interactive Voice Response System (IVRS) is available 24x7, while the facility to connect to Contact Centre personnel is available from Monday to Saturday except National Holidays, between 8:00 AM to 10:00 PM for English, Hindi and ten regional languages (Assamese, Bengali, Gujarati, Kannada, Malayalam, Marathi, Odia, Punjabi, Telugu and Tamil).

For more information

Please Visit:
 FAQs on RB-IOS, 2021 - https://www.rbi.org.in/scripts/FS_FAQs.aspx?fn=2745
 Or CMS Portal - <https://cms.rbi.org.in/>

(For complaints against Deposit Insurance and Credit Guarantee Corporation, members of public can lodge the complaint at following address/ e-mail id)
 The General Manager
 Complaint Redressal Cell
 Deposit Insurance and Credit Guarantee Corporation
 Reserve Bank of India, 2nd Floor
 Opp. Mumbai Central Railway Station
 Byculla, Mumbai – 400008
 E-mail: dicgc_complaints@rbi.org.in
 Contact No. 022-23019645

GO COLORS! GO FASHION (INDIA) LIMITED

CIN: L17291TN2010PLC077303
 Registered office :No 43/20, Nungambakkam High Road, Chennai, Tamil Nadu 600034. Phone :044-4211 1777, Website : www.gocolors.com | E-Mail : companysecretary@gocolors.com

UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2024



Based on the recommendations of the audit committee, the Board of Directors of GO FASHION (INDIA) LIMITED ("the company") at its meeting held on January 25, 2025 has approved the unaudited financial results for the quarter and nine months ended December 31, 2024 which have been subject to a limited review by Price Waterhouse Chartered Accountants LLP, Statutory Auditors of the company, in terms of Regulation 33 of SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015

The aforesaid results are also being disseminated on Company's website at <https://www.gocolors.com/investor-relations>. and can also be accessed by Scanning a Quick Response code given:

Place : Chennai
 Date : January 25, 2025

For Go Fashion (India) Limited
Gautam Saraogi
 Executive Director & CEO
 DIN : 03209296



MACROTECH DEVELOPERS LIMITED

Registered Office: 412, Floor- 4, 17G , Vardhaman Chamber, Cawasji Patel Road, Horniman Circle, Fort, Mumbai - 400 001
 Corporate office: Lodha Excelus, N M Joshi Marg, Mahalaxmi, Mumbai - 400011
 Tel : +9122 6773 7373; Email : investor.relations@lodhagroup.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED DECEMBER 31, 2024



The Board of Directors of the Company at their meeting held on January 25, 2025 approved the unaudited financial results for the quarter and nine months ended December 31, 2024.

The full financial results of the Company along with the Auditor's Limited Review Report, are available on the Stock Exchanges website at www.bseindia.com / www.nseindia.com and are also posted on the Company's website at <https://www.lodhagroup.com/investor-relations/> financials which can be accessed by scanning the Quick Response Code.

For the other line items referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 pertinent disclosures have been made to the Stock Exchange(s) viz. www.bseindia.com and that of the Company's website <https://www.lodhagroup.com/investor-relations/financials>

Place: Alibag
 Date: 25- January- 2025

For Macrotech Developers Limited
 sd/-
Abhishek Lodha
 Managing Director and CEO
 DIN: 00266089

GRP Limited
(CIN : L25191GJ1974PLC002555)
 Registered Office : Plot No.8, GIDC Estate, Ankleshwar - 393 002 Dist. Bharuch, Gujarat
 Tel no.: 022 67082600 / 2500, e-mail id : investor.relations@grpweb.com, website: www.grpweb.com

EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER & NINE MONTHS ENDED 31st DECEMBER, 2024
(₹ in Lakhs)

Sr No.	Particulars	Standalone			Consolidated		
		Quarter ended		Nine Months ended	Quarter ended		Nine Months ended
		31-12-2024	31-12-2023	31-12-2024	31-12-2024	31-12-2023	31-12-2024
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	
1	Total Income from Operation (Net)	12,868.00	10,966.68	37,862.34	13,226.20	10,968.75	39,010.86
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	761.60	607.07	2,263.77	604.27	571.11	1,724.78
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	761.60	607.07	2,263.77	604.27	571.11	1,724.78
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	582.04	461.80	1,654.92	438.35	431.19	1,125.66
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	592.75	385.20	1,523.02	449.06	354.59	993.76
6	Equity Share Capital	533.33	133.33	533.33	533.33	133.33	533.33
7	Other Equity (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	-
8	Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations) (**Not Annualised)						
	1. Basic : (in ₹)	10.91 *	8.66 *	31.03 *	8.22 *	8.08 *	21.11 *
	2. Diluted : (in ₹)	10.91 *	8.66 *	31.03 *	8.22 *	8.08 *	21.11 *

Notes:

- The above is an extract of the detailed format of Quarterly/ Nine months ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly/ Nine months ended Financial Results are available on the Stock Exchange websites (www.bseindia.com & www.nseindia.com) and on the Company's website (www.grpweb.com).
- The above results have been reviewed by the Audit committee and approved by the Board of Directors at their meeting held on 24th January, 2025.
- Figures for the previous period are regrouped/reclassified wherever necessary, to make them comparable.

FOR GRP LIMITED
HARSH R. GANDHI
 MANAGING DIRECTOR
 DIN: 00133091

Place : Mumbai
 Date : 24th January, 2025

ADITYA BIRLA CAPITAL
PROTECTING. REALIZING. UNLOCKING. ADVANCE.

ADITYA BIRLA FINANCE LIMITED
Registered Office : Indian Rayon Compound, Veraval, Gujarat-362266.
Branch Office : 12th Floor, R Teck Park, Nirlon Complex, Nr. Hub Mall, Goregaon (E), Mumbai-400 063, MH.

POSSESSION NOTICE [SEE RULE 8 (1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002]

Whereas the undersigned being the Authorized Officer of Aditya Birla Finance Limited (ABFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred U/s 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated mentioned below U/s. 13(2) of the said Act calling upon you being the borrowers (Names & Addresses mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The Borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the Borrowers mentioned herein below and to the public in general that the undersigned has Taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The Borrowers mentioned here in below in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of Aditya Birla Finance Limited (ABFL) for an amount as mentioned herein under and interest thereon. The Borrower's attention is invited to the provisions of sub-Sec. 8 of Sec. 13 of the act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower(s)	Demand Notice Date & Q's. Amt.	Description of Immovable Property (Properties Mortgaged)	Possession Date
1	1. Mr. Snehmay De, (S/o. Mritunjay De) 2. Mrs. Shreeja De, (W/o. Mr. Snehmay De) Loan Account No. : ABFLKOLDSB0000129707	DN Date: 11.11.2024 ₹ 24,52,399.26 as on 07.11.2024	All That Land Measuring About 1 Cottah, 15 Chittacks 13 Sq. Ft. Together With Structure Standing Thereon Forming Part of Dag No. 1985 Under Khatian No. 269 & 270, J. I. No. 7/22, In Mouza Khamarpara Under P. S. Chinsura, In The District Hooghly Lying And Situated At Or Upon And Presently Known and Numbered As Municipal Holding No. 190, Shibtalai Lane Under Municipal Ward No. 2 Within The Limits of Bansberia Municipality.	24.01.2025 (SYMBOLIC POSSESSION)
2	1. Mr. Susanta Adhikary, S/o. Sanjoy Adhikary 2. Sumanta Adhikary, S/o. Sanjoy Adhikary 3. Chameli Adhikary, W/o. Tapan Adhikary 4. Barnali Adhikary, W/o. Shankar Adhikary, Loan Account No. : ABFLKOLDSB0000084633 & ABFLKOLDSB0000102754	DN Date: 13.11.2024 ₹ 22,39,179.48 as on 13.11.2024	All that piece and parcel of property Village : Uttarayan, Block-D, Dag No. 1364, 1363/1520, Khatian No. 586, J. I. No. 78, Mouza Uttarhat, P. O. Barasat, P. S. Barasat, Under Barasat Municipality, Ward No. 16, Kolkata-700 124. As Bounded : East - House of Biren; West : 10 Ft. Wide Road; North : 10 Ft. Wide Road; South : House of Uma Das Gupta.	25.01.2025 (SYMBOLIC POSSESSION)

Place : Hooghly / Barasat, West Bengal.
 Date : 26.01.2025

sd/-
Authorised Officer, ADITYA BIRLA FINANCE LIMITED

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR LINKPOINT ADVISORY PRIVATE LIMITED OPERATING IN TRADING OF SHARES AND SECURITIES AT KOLKATA
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with CIN Linkpoint Advisory Private Limited CIN: U74140WB2010PTC151309
2.	Address of the registered office Room No 803b, Shailla Tower, 8th floor, J1/16, EP block, Salt Lake, Sector V, Kolkata - 700097
3.	URL of website -
4.	Details of place where majority of fixed assets are located No Fixed Assets Available
5.	Installed capacity of main products/ services NA
6.	Quantity and value of main products/ services sold in last financial year No Sales in last financial year.
7.	Number of employees/ workmen NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought over the mail: linkpointadvisorycirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought over the mail: linkpointadvisorycirp@gmail.com
10.	Last date for receipt of expression of interest 11th February, 2025
11.	Date of issue of provisional list of prospective resolution applicants 21st February, 2025
12.	Last date for submission of objections to provisional list 26th February, 2025
13.	Date of issue of final list of prospective resolution applicants 8th March, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 13th March, 2025
15.	Last date for submission of resolution plans 12th April, 2025
16.	Process email id to submit Expression of Interest linkpointadvisorycirp@gmail.com

sd/-
Vishnu Kumar Tulsyan
 Resolution Professional
 In the matter of Linkpoint Advisory Private Limited
 Regn No: IBB/PA-01/PP-P01428/2019-20/12525
 Place: Kolkata Address: P-2, New C.I.T. Road Unit No. 210, Kolkata -700073

Date: 25.01.2025
 Place: Kolkata

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